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తెలంగాణ రాజపత్రము THE TELANGANA GAZETTE PART IV-A EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 16] HYDERABAD, SUNDAY, AUGUST 31, 2025.

TELANGANA BILLS TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 31st August, 2025.

L. A. BILL No. 16 OF 2025.

A BILL FURTHER TO AMEND THE TELANGANA MUNICIPALITIES ACT, 2019.

Be it enacted by the Legislature of the State of Telangana in the Seventy-sixth year of the Republic of India, as follows:-

1. (1) This Act may be called the Telangana Municipalities (Second Amendment) Act, 2025.

Short title and commencement

- (2) It shall be deemed to have come into force with ment. effect from 13.08.2025.
- In the Telangana Municipalities Act, 2019, in Schedule-I, under the heading "XXIV SANGAREDDY",

Amendment of Schedule-I. Act No.11 of 2019.

(1) for SI.No.105D and the entries relating thereto, the following shall be substituted, namely,-

(1)	(2)	(3)	(4)
"105D		Isnapur (by merging Isnapur,Chitkul, Pashamilaram, Rudraram and Lakadaram Gram Panchayats).	26

(2) after SI.No.105D as so substituted, and the entries relating thereto, the following SI.Nos. and the entries shall be inserted in the respective columns, namely,-

(1) .	(2)	(3)	(4)
"105E	-	Indresham (including Indresham, Bachugudem, Rameshwaram Banda, Rendlagadda (Depopulated), Chinnakanjarla, Inole & Peddakanjarla Grampanchayats)	18
105F		Jinnaram (including Jinnaram, Kodakanchi, Ootla, Shivanagar, Solakpally, Nalthur, Rallakatwa, Amdoor, Jangampet and Mangampet Grampanchayats)	20"

Repeal of Ordinance No.3 of 2025. 3. The Telangana Municipalities (Amendment) Ordinance, 2025 is hereby repealed.

STATEMENT OF OBJECTS AND REASONS

The Government have received proposals for expansion in the jurisdiction of Isnapur Municipality by inclusion of two villages and the Constitution of Indresham and Jinnaram as new Municipalities in Sangareddy District;

The matter has been referred for necessary remarks from the Commissioner & Director of Municipal Administration and the District Collector. The Collector and District Magistrate, Sangareddy District, in her letters dated 09.04.2025 and 20.05.2025 has reported that such expansion of jurisdiction of Isnapur Municipality and formation of new Municipalities, namely Jinnaram and Indresham municipalities in Sangareddy District are viable;

The District Collector reported that rapid urbanization is taking place around Isnapur Municipality as well as in the surrounding areas of Jinnaram and Indresham. It is stated that the villages of Rudraram and Lakadaram are proximate to the Isnapur municipality and are witnessing significant demographic increase, and with their enhanced connectivity to NH-65 and Outer Ring Road, they share strong economic linkage with Isnapur. It is stated that increased commercial activities and residential growth make it potential for the merger of adjacent gram panchayats of Rudraram and Lakadaram into Isnapur Municipality;

The District Collector, Sangareddy also proposed constitution of Jinnaram as a new municipality by way of the integration of Jinnaram, Kodakanchi, Ootla, Shivanagar, Solakpally, Nalthur, Rallakatwa, Amdoor, Jangampet and Mangampet Gram Panchayats. It is stated that the constitution of Jinnaram as a Municipality with these villages with a population of 15,252 as per 2011 census is demonstrating urban characteristics and requires regulated urban growth as a Municipality;

Similarly, in respect of the Indresham, it is proposed to integrate Indresham, Bachugudem, Rameshwaram Banda, Rendlagadda (Depopulated), Chinnakanjarla, Inole and Peddakanjarla and constitute them as a new municipality. It is stated that this new

municipality will have a population of 10,173 as per the 2011 census have connectivity with the Outer Ring Road and be characterized by urban features with future growth potential as an urban centre;

It is stated that such constitution of new municipalities Indresham and Jinnaram as well as expansion of jurisdiction of Isnapur Municipality with the surrounding potential growth areas will help in provision of better services to public and also aid in coordinated development and planned growth;

The Commissioner and Director of Municipal Administration (C&DMA), Hyderabad, while furnishing the detailed report submitted by the Collector & District Magistrate, Sangareddy District in the prescribed format, along with indicative maps of these areas, requested the Government to consitute new municipalities of Jinnaram and Indresham as well as expansion of the jurisdiction of Isnapur in Sangareddy District;

Accordingly, by taking into account the above proposals and local circumstances, it is proposed to:

(i) Indresham in Sangareddy District as a new Municipality with the following villages;

Name of the Mandal	Grampanchayats	Proposed to be formed as New Municipality	Population as per 2011 census	Present population
Patan- cheru	1. Indresham		10173	16057
	2. Bachugudem			
	3. Rameshwaram Banda	4-7 n 7		
	Rendlagadda (Depopulated)	Indresham		
	5. Chinnakanjarla		Saute .	
	6. Inole	the state of		
	7. Peddakanjarla			

(ii) Constitute Jinnaram in Sangareddy District as a new municipality with following villages; and

SI. No.	District / Mandal Name	Name of the GPs Proposed for upgradation as Municipality	Name of the proposed Municipal Head Quarter	Population of GP as per Census 2011	Present Popula- tion
1.	Sangareddy / Jinnaram	 Jinnaram Kodakanchi Ootla Shivanagar Solakpally Nalthur Rallakatwa Amdoor Jangampet Mangampet 	Jinnaram	15252	17956

(iii) inclusion of Rudraram and Lakadaram Gram Panchayats in Isnapur Municipality;

It has been decided to give effect to the above decision immediately.

As the Legislature of State was not, then, in session, having been prorogued, and to give immediate effect to the above decision, the Governor of Telangana, in exercise of his powers under Article 213 of the Constitution of India, has promulgated the Telangana Municipalities (Amendment) Ordinance, 2025 (Ordinance No.3 of 2025) on 13.08.2025, and the same has been published in the Telangana Gazette dated the 13th of August, 2025. The said ordinance has been commenced w.e.f. 13.08.2025 vide G.O.Ms.No.180 Municipal Administration (MA) Department, dt. 25.08.2025.

This Bill seeks to replace the said Ordinance.

A. REVANTH REDDY, Chief Minister.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 2 of the Bill authorizes the Government to issue notifications or to make rules in respect of matters specified therein and generally to carry out the purposes of the Act. All such rules so made or notifications issued which are intended to cover matters mostly of procedural in nature, are to be laid on the Table of both Houses of the State Legislature and will be subject to any modifications made by the Legislature.

The above provisions of the Bill regarding delegated legislation are thus of normal type and are mainly intended to cover matters of procedure.

A. REVANTH REDDY, Chief Minister

MEMORANDUM UNDER RULE 95 OF THE RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE TELANGANA LEGISLATIVE ASSEMBLY.

The Telangana Municipalities (Second Amendment) Bill, 2025, after it is passed by the Legislature of the State, may be submitted to the Governor for his assent under Article 200 of the Constitution of India.

A. REVANTH REDDY,

Chief Minister.

Dr. V. NARASIMHA CHARYULU, Secretary to State Legislature.